(h) The rates of demuriage charges leviable from 1-12 1972 at all stations on the Railways will be as under:

Demunage rate	$ p_{cl}$
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tonne of the car	
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prhour or part	
kom after expi	
free time.	•
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All wagons Vegetable (except oil vegetable tank oil tank wagons wagons)

(i) First day	paise <b>25</b>	разве <b>60</b>
(i) Second day	30	60
(111) Third day thereafter	and . 40	60

Besides this, when circumstances render such a step necessary, the Railways have been empowered to impose a higher demuirage charge of 60 paise per tonne or part of a tonne of the carrying capacity of the wagon per hour or part of an hour, after notifying the intention to do so by exhibiting notices in the Notice Boards in the Goods Sheds.

# 12 Noon

# REFERENCE TO RISE IN PRICES

DR. Z. A. AHMAD (Uttat Pradesh): I want to make a submission. Before the papers are laid on the Table of the House I want to submit that some of us had submitted a Calling Attention Motion on the question of prices We find unfortunately that it has not been admitted. We submit that if any question demands the immediate attention of the House that is the question on of rise in pices because profiteering is going on on a larger and bigger scale and the fact that sugar pices have been taised just on the eve of the Parliament session almost amounts to a slap on the face.

# MR. CHAIRMAN: Please sit down.

DR. 7. A. AHMAD: I would like to know from you when and how we should raise it.

SHRI BHUPESH GUPTA (West Bengal): On a point of order. .

# (Interruptions)

MR. CHAIRMAN: Now, I want to speak for one minute. I understand that a statement is going to be made by the Minister and I am going to allow a discussion on prices.

SHRI BHUPESH GUPTA I am very glad that you have said it, but that is not the issue here...

DR BHAI MAHAVIR (Delhi): Sir, how is Hei Majesty's most loval opposition raising this issue when it supports all economic policies responsible for price 11867. How is it championing the cause of the opposition . . .

SHRI BHUPISH GUPTA: There is a disloval opposition. Here the point is this In the last Session we discussed it and you will see that the Government gave some assutances to bring down prices...

MR CHAIRMAN: No, I am not going to allow this.

DR. BHAI MAHAVIR: Are two Members of the same parts allowed to take the same issue?

## (Interruptions)

MR. CHAIRMAN: Please sit down.

DR BHAI MAHAVIR: The rise in puces is due to the Government's policies which you support . . .

MR. CHAIRMAN: I am not going to allow this. Please sit down.

SHRI BHUPESH GUPTA: He says that it is due to me There should be a limit . . .

MR. CHAIRMAN: Nothing will go on accord (Shir Bhupesh Gupta continued to speak). I am asking you to sit down.

SHRI BHUPESH GUPTA: Do you think that all pince rises are due to me? It should be expunged.

SHRI N. G GORAY (Maharashtia): I want to make a submission...

MR CHAIRMAN: I do not want any discussion now on prices I am going to allow a discussion on this.

SHRI N G. GORAY: But what I want to say in this . . .

SHRI NIREN GHOSH (West Bengal): On a motion?

MR. CHAIRMAN: After the statement is made, I am going to allow it. I understand the Minister is going to make a statement. I am going to allow a discussion on the statement.

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SHRI BHUPESH GUPTA It is not a question of statement, but the propriety of functioning the Government in manner

SHRI N G GORAY My point is this I want to point out that some of us, many of us, gave a Calling Attention Notice

#### MR CHAIRMAN Yes.

SHRI N G GORAY Now, you say that a statement will be made by the Government and you will allow a discussion

#### MR CHAIRMAN Yes

SHRI N G GORAY But my point is that the initiative should have been with us because we are the parties who are most concerned with it Because of the Govern ment's policies prices are going up

MR CHAIRMAN All night please sit down

SHRI A G KULKARNI (Maharashtra) We are vitally concerned with the pines We want to discuss it. It is not only they We are vitally concerned with prices. It is not only Mr Goray or Mr Bhupesh Gupta

## (Interruptions)

MR CHAIRMAN Order, order please Mr Kulkarnı, please sıt down

SHRI YOGFNDRA SHARMA (Bihar) The price line is more deadly than the letter bomb

MR CHAIRMAN Please sit down It is within my discretion

SHRI BHUPFSH GUP FA Some hon Members support the blackmarketeers but we want to condemn the Government

### (Interruptions)

MR CHAIRMAN Statement by Minis

STATEMENT BY MINISTER RE UN STARRED QUESTION NO. 139 ANSWERED ON THE 1ST AUGUST, 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) M1 Chairman while replying to Unstaired Question No 139 for 1 8 1972 regarding strike in Reserve Bank of India I had stated that 750 class III employees had gone on strike in Reserve Bank of India and its associates at Byculla and Foit Offices The number of class III employees should have been 4.750 instead of 750 The

error had crept in the transmission of telex message from the Reserve Bank of India to Department of Banking while furnishing the information to the Question I am, therefore making a statement to correct the record. I regret the discrepancy which had cicpt in the earlier reply

### STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY Su, I lay on the Table a statement (in Inglish and Hindi) showing the Bills which were passed by Pailrament during the Fighty first Session (1972) of the Rapya Sabha and assented to by the Presi deńt

- 1 The Coking Coal Mines (Nationalisation) Bill, 1972
- 2 The Supreme Court (I nlargement of Cuminal Appellite Jurisdiction) Amendment Bill 1972
- 3 The Indian Telegraph (Amendment) Bill 1972
  - 4 The Payment of Gratuity Bill 1972
- 5 The Victoria Memorial (Amendment) Bill 1972
- 6 The Income Tay (Amendment) Bill. 1972
  - 7 The Dentists (Amendment) Bill, 1972
- 8 The Diplomatic Relation (Viena Convention) Bill 1972
- 9 The Public Debt (Amendment) Bill, 1972
- 10 The Taxation Law (Amendment) Bill 1972
- 11 The Insecticides (Amendment) Bill, 1972
- 12 The Ricc Milling Industry (Regula tion) (Amendment) Bill 1972
- 13 The Delhi University (Amendment) Bill, 1972
- 14 The Punjab New Capital (Peripha) Control (Chandigarh Amendment) Bill, 1972
- 15 The Indian Iron and Steel Com pany (Taking over of Management) Bill, 1972
- 16 The Appropriation (No 4) Bill, 1972
- The Antiquities and Art Treasures Bill 1972